

**HIGH COURT FOR THE STATE OF TELANGANA  
AT HYDERABAD**

**MONDAY, THE TWENTY SECOND DAY OF JULY  
TWO THOUSAND AND TWENTY FOUR**

**PRESENT**

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE  
AND  
THE HONOURABLE SHRI JUSTICE ANIL KUMAR JUKANTI**

**WRIT APPEAL NO: 861 OF 2024**

Writ Appeal under clause 15 of the Letters Patent preferred against the order dated 12-06-2024 in W.P No. 14669 of 2024 on the file of the High Court.

**Between:**

1. N.Jayalaxmi, W/o. N.Chinna Ramudu, Aged about 43 years, Occ. Agriculture, R/o.H.No.3-3, Bingidoddi Village, leeja Mandal, Gogulamba Gadwal District.
2. N. Venkatramulu, S/o. Buddanna, Aged about 50 years, Occ. Agriculture, R/o. H.No.1-38, Bingidoddi Village, leeja Mandal, Gogulamba Gadwal District.
3. N.Narasimhulu, S/o. Buddanna, Aged about 40 years, Occ. Agriculture, R/o.H.No.3-2, Bingidoddi Village, leeja Mandal, Gogulamba Gadwal District.

**(Appelants 1 to 3 are impleaded as per court order dt: 22.07.2024 in I.No. 1 of 2024 in W.A.No. 861 of 2024)**

**...APPELLANTS/PROPOSED IMPLEAD PARTY APPELLANTS**

**AND**

1. Mekala Krishnaveni @ Sumangali, W/o: Sridhar, Aged about 49 years, Occ. Housewife, R/o.9-137, Mekalapeta, leeja Mandal, Jogulamba Gadwal District, Telangana.
2. Mekala Sridhar, S/o: M. Laxmaiah, Aged about 52 years, Occ. Agriculture, R/o.9-137, Mekalapeta, leeja Mandal, Jogulamba Gadwal District, Telangana

**...WRIT PETITIONERS/RESPONDENTS**

3. The State of Telangana, Represented by its Principal Secretary, Revenue Department, Secretariat Building, Hyderabad.
4. The Commissioner, Survey and Land Records, Hyderabad, Telangana.
5. The District Collector, Jogulamba Gadwal District.
6. The Tahsildar, leeja Mandal, Jogulamba Gadwal District.
7. The Assistant Director/Inspector of Survey, Survey and Land Records, Jogulamba Gadwal.
8. The Deputy Inspector of Survey, Jogulamba Gadwal District.

9. The Additional Girdawar, Ieeja Mandal, Jogulamba Gadwal District.

**...RESPONDENTS**

**IA NO: 4 OF 2024**

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to Stay the order passed in WP.No.14669 of 2024 dated 12.06.2024, pending disposal of the Writ Appeal.

**Counsel for the Appellants: SRI S. V. RAMANA**

**Counsel for the Respondent Nos.1 and 2: SRI T.P.S. HARSHA**

**Counsel for the Respondent Nos.3 to 9: SRI MURALIDHAR REDDY KATRAM  
GP FOR REVENUE**

**The Court Delivered the following: JUDGMENT**

**THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE**

**AND**

**THE HON'BLE SHRI JUSTICE ANIL KUMAR JUKANTI**

**WRIT APPEAL No.861 of 2024**

**JUDGMENT:** *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Mr. S.V.Ramana, learned counsel for the appellants.

Mr. T.P.S.Harsha, learned counsel for respondent Nos.1 and 2.

Mr. Muralidhar Reddy Katram, learned Government Pleader for Revenue Department for respondent Nos.3 to 9.

2. This intra court appeal has been filed against an order dated 12.06.2024 passed by the learned Single Judge in W.P.No.14669 of 2024, by which writ petition preferred by respondent Nos.1 and 2 has been disposed of.

3. Admittedly, the appellants are not parties to the order dated 12.06.2024 passed by the learned Single Judge in W.P.No.14669 of 2024. The aforesaid order therefore does not bind the appellants. In view of law laid down by

the Supreme Court in **Shivdev Singh v. State of Punjab**<sup>1</sup> as well as Division Bench of this Court in **Palavalasa Padmanabham v. State of A.P.**<sup>2</sup>, learned counsel for the appellants after arguing the matter to some extent submits that the appellants be granted liberty either to file an application seeking review of the said order or to file a fresh writ petition challenging the order dated 12.06.2024 passed by the learned Single Judge in W.P.No.14669 of 2024 and the consequential action taken in pursuance thereof.

4. With the aforesaid liberty, the Writ Appeal is disposed of.

Miscellaneous applications pending, if any, shall stand closed. There shall be no order as to costs.

**SIR 1963 SC 1909**  
**2 2003 (4) ALD 449 (DB)**

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**SD/- B. SATYAVATHI**  
**DEPUTY REGISTRAR**

**SECTION OFFICER**

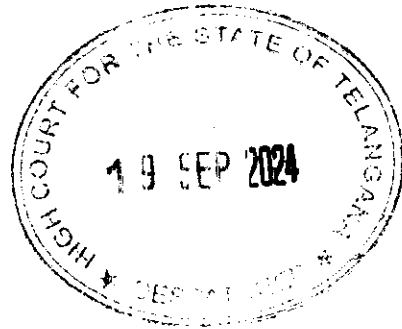
To,

1. The Principal Secretary, Revenue Department, Secretariat Building, The State of Telangana, Hyderabad.
2. The Commissioner, Survey and Land Records, Hyderabad, Telangana.
3. The District Collector, Jogulamba Gadwal District.
4. The Tahsildar, eeja Mandal, Jogulamba Gadwal District.
5. The Assistant Director/Inspector of Survey, Survey and Land Records, Jogulamba Gadwal.
6. The Deputy Inspector of Survey, Jogulamba Gadwal District.
7. The Additional Girdawar, eeja Mandal, Jogulamba Gadwal District.
8. One CC to Sri S. V. Ramana, Advocate [OPUC]
9. One CC to Sri P.S Harsha, Advocate [OPUC]
10. Two CCs to The GP for Revenue, High Court for the State of Telangana, at Hyderabad [OP JC]
11. Two CD Copies

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**HIGH COURT**

**DATED:22/07/2024**



**JUDGMENT**

**WA.No.861 of 2024**

**DISPOSING OF THE WRIT APPEAL  
WITHOUT COSTS**

(u) pnc.  
9/8/2024